

Hundred days progress

3482. SHRI SABIR ALI:

SHRI MOHAMMED ADEEB:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) what is the 100 Days Programme of his Ministry;
- (b) what other programmes will be taken up after 100 days period; and
- (c) the steps being taken to ensure full utilization of current year's Budget?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Hon'ble President of India in her address to the Joint Session of Parliament on 4th June, 2009 mentioned increasing transparency and public accountability of national Rural Employment Guarantee Act (NREGA) by enforcing social audit and ensuring grievance redressal by setting up district level ombudsman, as one of the measures for which the Government will initiate steps within the next 100 days.

(b) The President's Speech has not specifically mentioned programmes beyond 100 days for the Ministry of Rural Development.

(c) The Ministry has put in place a comprehensive system of monitoring of its programmes to achieve the programme objectives and to ensure full utilization of funds. The Monitoring tools are District-wise Data Management, Periodical Progress Reports>Returns, Area Officers Schemes, Utilisation Certificate/Audit Reports, review by Union Ministers, Performance Review Committee (PRC), National Level Monitors (NLM) and Vigilance and Monitoring Committees (V&MCs) at State and District Level. The Ministry has adopted five pronged strategy comprising (i) creation of awareness about the schemes (ii) people's partnership, (iii) transparency, (iv) accountability and (v) strict vigilance and monitoring of rural development programmes to ensure maximum utilization of current year's budget.

Payment of NREGS wages in naxal affected regions

3483. SHRI PRABHAT JHA:

SHRI PRAKASH JAVADEKAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that in the absence of banks or post offices in several naxal-affected areas, people are unable to get their wages paid under NREGS;
- (b) if so, the details thereof;
- (c) whether Government is considering any other alternative so that workers could get their pending wages;
- (d) if so, the details thereof; and
- (e) whether Government is also considering to increase wages paid under NREGS?